

In the High Court of Judicature, Bombay.

Monday day, the *7* day of *Dec* 186*4*

SPECIAL APPEAL No. *650* of 186*4*.

Vitoba bin Ramji of the Poona District

Appellant

(Original Plaintiff)

versus

The firm of Hurreebhase Duttam by the owner Nanabhai by his manager Vishoo das Dwar Kadas of the Poona District

Respondent

(Original Defendant)

Rs. *1277-1-11*

The claim in the Original Suit was to *recover the amount due on account of two mortgage bonds*

In Appeal No. *136* of 186*3* the *App Judge* of the District of *Poona* who had decreed for *the claimant*

A Special Appeal was preferred in the High Court on the grounds that (1) the decision of the officiating Judge is contrary to law in that (a) The officiating Judge was wrong in

in holding that the appellant formerly brought a suit to recover the present debt the cause of this action
(b) The appellant's claim is not barred by the decrees referred to by the officiating judge.

The Court
confirms the decree of the
Judge with costs

R. Coach
H. Newth

MEMORANDUM OF COSTS incurred in Special Appeal No. 650
of 186 *A* against the decision of the *Officiating Judge* of the
District of *Poona* — and disposed of on the *7th December*
by *confirming the same with costs.* 1864

BY THE APPELLANT—

In the District.

In the *Mousiffs Court* 101 6 8
In the *Judges Court* 39 5 4

In this Court.

Stamp for Memorandum of Special Appeal 50 " "
Stamps for copies of Decree and Judgment 5 " "
Stamp for Vukeelutnama 2 " "
Batta for Process and Postage 2 8 "
Sectioner's Fee 2 " "
Vukeel's Fee 38 5 "

140 12 " "

99 13 "

Rupees.... 240 9 "

BY THE RESPONDENT.

In the District.

In the *Mousiffs Court* 112 11 4
In the *Judges Court* 94 2 4

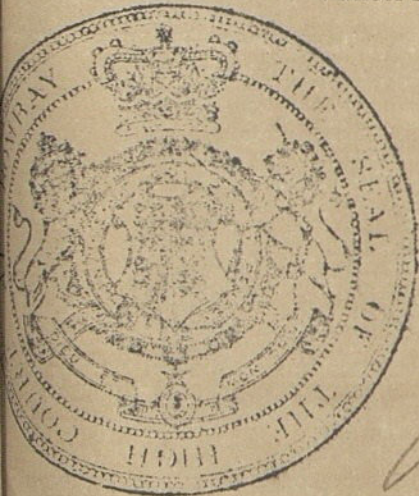
In this Court.

Stamp for Vukeelutnama 2 " "
Vukeel's Fee 38 5 "

136 13 8

40 5 "

Rupees.... 177 2 8



R West
Registrar

R West
Sealer

The 7th day of December 1864.